
(2012) 01 AHC CK 0008

In the Allahabad High Court

Case No : Criminal Misc. Writ Petition No. 531 of 2012

Swami Rameshran and Saraswati

APPELLANT

Vs

State of U.P. and Others

RESPONDENT

Date of Decision : 13-01-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 406, 420

Citation : (2012) 01 AHC CK 0008

Hon'ble Judges : Vinay Kumar Mathur, J;Devendra Pratap Singh, J

Bench : Division Bench

Advocate : Pusp Raj Singh, for the Appellant;

Judgement

1. Heard learned counsel for the petitioner and learned Additional Government Advocate. This writ petition has been filed for quashing of an FIR in case crime No.47 of 2012 u/s 406, 420 I.P.C. P.S. Naraini, District Banda.
2. The writ court is not competent to go into questions of facts and on the allegations, it cannot be said that no prima facie case is disclosed.
3. Hence, no ground exists for quashing the FIR or staying the arrest of the petitioner.
4. However, in the circumstances of the case, it is provided that if the petitioner moves an application for surrender before the court concerned within three weeks from today, the Magistrate concerned shall fix a date about ten days thereafter for the appearance of the petitioner and in the meantime release the petitioner on interim bail on such terms and conditions as the court concerned considers fit and proper till the date fixed for the disposal of the regular bail.
5. The court concerned shall also direct the Public Prosecutor to seek instructions from the investigating officer by the date fixed and as far as possible also give an opportunity of hearing to the informant and thereafter decide the regular bail application of the petitioner in accordance with the observations of the Full Bench

of this Court in Amarawati and Another (Smt.) Vs. State of U.P., , affirmed by the Supreme Court in Lal Kamendra Pratap Singh Vs. State of U.P. and Others, and reiterated by the Division Bench of this Court in Sheoraj Singh alias Chuttan Vs. State of UP and others, 2009 (65) ACC 781.

6. If further instructions are needed or if adjournment of the case on the date fixed for hearing becomes unavoidable, the Court may fix another date, and may also extend the earlier order granting interim bail, if it deems fit provided that the adjournment of hearing of the regular bail on one or more dates should not exceed a total period of one month.

7. It will also be in the discretion of the Sessions/Special Judge concerned to consider granting interim bail pending consideration of the regular bail on similar terms as mentioned herein above when and if the petitioner applies for bail before him.

8. For a period of three weeks from today or till the petitioner appears/ surrenders before the court below and applies for bail (whichever is earlier), the petitioner shall not be arrested in the aforementioned case crime.

9. It is made clear that if the petitioner fails to appear before the court concerned for the purpose of applying for bail within the time allowed, no further extension will be given.

10. In case the petitioner fails to appear before the court concerned on the dates fixed or he fails to cooperate with the investigating officer during investigation, it will be open to the Public Prosecutor to move an application for cancelling the order of interim/final bail and the Court concerned may pass an appropriate order on merits. With the aforesaid observations, this petition is disposed off.